

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 319 OF 2016 &
IA NO. 665 OF 2016 & IA NO. 536 OF 2017**

Dated: 21st January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Simhapuri Energy Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Choudhary

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1

Mr. Kunal Singh for R.2

ORDER

**IA NO. 536 OF 2017
(Appln. for amendment)**

We have heard learned counsel for the parties. With the consent of the parties and for the reasons set out in the application, the application is allowed. The name of Respondent No.2 shall be substituted as "Meenakshi Energy Limited" in the place of "Meenakshi Energy Private Limited."

The application is disposed of. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the main appeal within two weeks from today.

APPEAL NO. 319 OF 2016

List the matter on **21.02.2019.**

(S. D. Dubey)
Technical Member
ts/vg

(Justice Manjula Chellur)
Chairperson